

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 109
New IA - 644/2024
In IB-507(ND)/2022

IN THE MATTER OF:

M/s. Karur Vysya Bank
Vs.

.... Petitioner/Applicant

Mamta Gupta

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 15.02.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant :

For the RP : Adv.Shagun Bharti

ORDER

IA-644/2024

This application has been filed by the Resolution Professional, seeking to take on record the report submitted under Section 99 IBC.

The Resolution Professional is directed to serve a copy of the IA/Report to the Financial Creditor and the Personal Guarantor by all modes within two days and file a proof and Affidavit of service. Objections, if any, shall be filed within one week thereafter.

List the matter on **27.02.2024** along with main matter.

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)